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SHRI B. D. KHOBARAGADE: If the report has not yet been published, how is it that certain recommendations of this Committee have reached certain sections of the press?

SHRI C. R. PATTABHI RAMAN: The report has not been published. It has not yet been received.

SHRI JAWAHARLAL NEHRU: We have not seen the report. We have not got it.

SHRI B. D. KHOBARAGADE: But it has been reported in the press.

MR. CHAIRMAN: There is such a thing as poetic imagination.

SHRI N. SRI RAMA REDDY: When is this report likely to be received by the Government?

SHRI C. R. PATTABHI RAMAN: Shortly.

DEMOLITION OF HUTMENTS IN REFUGEE COLONY AT KATNI

◆256. SHRI NIRANJAN SINGH: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Governmsnt have ordered demolition of the hutments in refugee colony at Katni in Madhya Pradesh; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI P. S. NASKAR): (a) No.

(b) Does not arise.

SHRI NIRANJAN SINGH: Is the Government aware that the people who are inhabiting these hutments

have been asked to vacate these hutments?

SHRI MEHR CHAND KHANNA: We have recently decided to transfer these barrack sites to the displaced persons.

SHRI NIRANJAN SINGH: I want to know why these people have been asked to vacate these houses. Have they not been asked to vacate these hutments?

SHRI MEHR CHAND KHANNA: There are three camps in Madhya Pradesh: Tilda, Chakrabhata and Katni. At Tilda and Chakrabhata the barracks belong to the Ministry of Defence and we have taken them over for allotment to these displaced persons. But the Katni barrack sites are not owned by the Defence Ministry. They are only requisitioned properties. We are making efforts to take them over as well, but the obstacle in our way is that about 70 to 80 acres of the land is with the Company of the A.C.C. We are also intending to take over this land and on the same lines as in the case of Tilda and Chakrabhata, these people can become the owners of these properties.

SHRI B. K. GAIKWAD: What is the number of such hutments and may I ask whether any alternative accommodation is being provided to those who are being asked to vacate these houses?

SHRI MEHR CHAND KHANNA: The question of vacating does not arise. We want to give them the land and give them the ownership. We asked these people to come into the cheap tenement scheme but they have refused this cheap tenement scheme and they are living there for the last twelve years, without paying a single penny as rent.

SHRI NIRANJAN SINGH: May I know whether at the place allotted to these refugees, the road has been constructed, but the buildings have I not been constructed so far, and tiie

refugees have been asked to go there and live there without any houses? Also may I know whether where they are at present staying, they are told that no repairs can be done to those houses because they do not belong to these people? What is the position of the Government? Is the Government going to ask these people to go and stay at a place where there are no houses and at the same time Government is not prepared to repair those houses where they are living?

SHRI MEHR CHAND KHANNA: As I mentioned just now, the cheap tenement scheme was offered to them, in which we give 100 sq. yards plus Rs. 500 to the refugees, including those in Delhi. I offered this land to them and also supplied the money to them. They did not agree. I am talking from memory. The land was developed and we offered them the money also, but then they declined to go there and are sticking to the old barracks without paying a single penny. I am trying to make the displaced persons the owners and they ought to be thankful to the Government.

SHRI NIRANJAN SINGH: May I know, Sir, whether the Government is aware that the land does not belong to the Government or to these people?

SHRI MEHR CHAND KHANNA: I am afraid my reply had not been understood. The land is under the Defence Ministry and we have requested the Defence Ministry to give us this property and also take over the 70 or 80 acres belonging to the A.C.C. so that we can allot all this land to the people at Katmi just as we did in the case of Tilda and Chakra-hhata.

STAFF OF INDIAN AGENCIES WOUND UP IN
TIBET

•257. SHRI NIRANJAN SINGH: "Will the PRIME MINISTER be pleased to state:

(a) whether the staff of the two Indian agencies, wound up in Tibet, have returned to India; and 561 R S —2.

(b) if so, when they reached India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : (a) Yea, Sir; except for one Class IV employee at Yatung who was not permitted to leave Yatung because his Indian nationality was questioned by the Chinese authorities. All other India-based staff of our Trade Agencies in Yatung and Gyantse have returned to India.

(b) The staff members and their families crossed the Tibet-Sikkim border in batches on the 12th June, 17th June, 18th June, 19th June, 21st June, 23rd June, 25th June, 26th June and 4th July, 1962.

SHRI NIRANJAN SINGH: May I know why these batches did not come all at once together? Why have they come one day after another? What was the reason?

SHRIMATI LAKSHMI MENON: That was because they did not have enough transit accommodation. Therefore, they had to come in batches.

SHRIMATI MAYA DEVI CHETTRY: Is the Government aware of the fact that one of the traders from Kalimpong is being held up by the Chinese, that he had been stopped and subjected to harassment and has even been refused the supply of necessary things including foodstuffs? If so, what steps do the Government contemplate to take in order to release him as early as possible?

SHRIMATI LAKSHMI MENON: The only case I know of is that of the Class IV employee.

SHRIMATI MAYA DEVI CHETTRY: I am asking about the traders. One of the traders from Kalimpong is being detained.

SHRIMATI LAKSHMI MENON: I do not have information.